COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 50 OF 2018 & IA NO.315 OF 2018, IA NO.314 OF 2018 & IA NO.316 OF 2018

Dated: 05th March, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Talwandi Sabo Power Ltd. Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Respondent(s)

Ors.

Counsel for the Appellant(s) : Mr. C.S. Vaidyanathan, Sr.Adv.

Mr. Krishnan Venugopal, Sr. Adv.

Mr. Deep Rao

Counsel for the Respondent(s) : Mr. M.G. Ramachandran

Ms. Ranjitha Ramachandran

Mr. Shubham Arya Ms. Poorva Saigal

ORDER (On IA No. 315 of 2018 - for stay)

- 1. Issue notice to the Respondent No.1,3 & 4 on IA No.315 of 2018 returnable on 08.03.2018. Dasti, in addition, is permitted.
- 2. Learned counsel, Mr. M.G. Ramachandran, appearing for the Respondent No.2 seeks that some reasonable time may be granted to file the reply on the IA No.315 of 2018 (IA for Stay).
- 4. Submissions made by learned counsel appearing for the Respondent No.2, as stated above, are placed on record.

5. List the matter for admission on <u>08.03.2018</u>, as requested by the learned counsel appearing for the Respondent No.2 to enable him to file the reply on the IA No.315 of 2018 after serving copy on the other side.

(S.D. Dubey)
Technical Member
Bn/pr

(Justice N.K. Patil) Judicial Member